

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 20.2.2002

OA No.80/2002

Suresh Kumar Pareek s/o late Shri Jagdish Prasad Pareek,
r/o Ward No.2, Ramgarh Shekhawati, Distt. Sikar.

..Applicant

Versus

1. Union of India through Secretary, Govt. of India, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur.
3. The Supdt. of Post Office, Sikar Division, Sikar.

.. Respondents

Mr. R.P.Pareek, counsel for the applicant

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CORAM:

Hon'ble Mr. S.K.Agarwal, Member (Judicial)

ORDER

Per Hon'ble Mr.S.K.Agarwal, Member (Member)

Heard the learned counsel for the applicant on admission.

2. It appears that the deceased employee died on 23.10.1996 and application filed by the applicant was considered and rejected by the Department vide order dated 14.2.2001 (Ann.A1) on the following grounds:-

i) The widow is getting family pension of Rs. 1,937 + Dearness Relief per month.

Surek

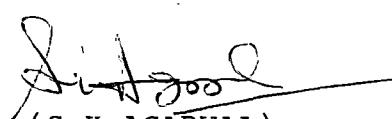
- ii) Terminal benefit to the tune of Rs. 1,48,295/- has been paid to the family of the deceased.
- iii) The applicant is in possession of residential house.
- iv) The financial condition of the family of the deceased does not appear to be indigent requiring immediate relief.
- v) Three sons are married and earning to their livelihood.
- vi) Financial position of the family appears to be sound to meet with their requirement of the family.

Hence, there is no indigency in this case.

3. The object of compassionate appointment is not to give employment to the unemployed family members of the deceased but its object is to tide over the sudden crisis which has occurred due to the death of the deceased employee.

4. Looking to the facts and circumstances of the case and the law laid down by the Hon'ble Supreme Court in Jagdish Prasad v. State of Bihar, 1996 (1) SCC 301, Haryana State Electricity Board v. Naresh Tanwar, 1996 (8) SCC 23 and Director of Education Secondary v. Puspendra Kumar, 1998 SC 2230, I do not find any ground to issue notices to respondents for admission and this OA is liable to be dismissed in limine.

4. I therefore, dismiss this OA in limine.


(S.K.AGARWAL)
Member (Judicial)